

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

RA 274/2016 in
OA 4022/2012

New Delhi, this the 28th day of November, 2016

Hon'ble Mr. P.K. Basu, Member (A)

Dinesh Chandra Mishra s/o Shri G.P. Mishra
R/o R-24 Harbhajan Encl Todapur, PO: IARI
New Delhi working as T-4 in National Bureau of Plant
Genetic Resources, Pusa, New DelhiApplicant

Versus

1. Union of India,
Through Secretary DARE & DG ICAR,
Ministry of Agriculture
Krishi Bhawan, New Delhi
2. The Director
National Bureau of Plant Genetic Resources,
New Delhi.
3. Dr. Manoranjan Dutta
Head,
Germplasm Evaluation Division,
National Bureau of Plant Genetic Resources,
New Delhi-12
4. Dr. K.K. Gangopadhyay,
Sr. Scientist GED
National Bureau of Plant Genetic Resources,
Pusa Campus, New Delhi-12 Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the
order dated 6.09.2016 passed in OA 4022/2012.

2. I have gone through the RA. I do not find anything in RA which suggests an error apparent on the face of the record or

any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. I refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(P.K. Basu)
Member (A)

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